

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).  
11801-11804/2005

(Arising out of impugned final judgment and order dated 07/12/2004 in FAO No. 4845/2003, FAO No. 4846/2003, FAO No. 4847/2003 and FAO No. 4848/2003 passed by the High Court of Punjab & Haryana at Chandigarh)

JAI PRAKASH

Petitioner(s)

VERSUS

M/S. NATIONAL INSURANCE CO. &amp; ORS.

Respondent(s)

Date : 07-02-2018 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR  
HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s) Ms. Lalita Kohli, Adv.  
Mr. Anubhav Kumar, Adv.  
Mr. Sajid Imam Naqvi, Adv.  
For M/s Manoj Swarup & Co.

For Respondent(s) Ms. Pinky Anand, ASG  
UOI Mr. R. Bala, Adv.  
Ms. Aarti Sharma, Adv.  
Mr. G.S. Makker, AOR.  
Mr. S.S. Ray, Adv.  
Ms. Snidha Mehra, Adv.  
Ms. Saudamini Sharma, Adv.  
Mr. Hemant Arya, Adv.

National Insurance Company Mr. S.L. Gupta, Adv.  
Mr. Bikash Chandra, Adv.  
Mr. Dinesh Mohan Sinha, Adv.  
Mr. Bhanu Pratap Singh, Adv.

Mr. N.S. Mangla, Adv.  
Ms. Shalu Sharma, AOR  
Mr. Kuldeep Singh Tomar, Adv.  
Mr. Varinder Kumar Sharma, Adv.

GIC Ms. Prerna Mehta, Adv.

Mr. Ram Lal Roy, Adv.

Mr. P. K. Manohar, AOR

Ms. Manjeet Chawla, AOR

UPON hearing the counsel the Court made the following  
O R D E R

SLP (C) Nos. 11801-11804/2005

Detag.

List the matters on 13.03.2018.

(MEENAKSHI KOHLI)  
COURT MASTER

(KAILASH CHANDER)  
COURT MASTER

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGSW.P.(C) No. 295/2012

S. RAJASEEKARAN

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.  
(IA No.18979/2018-impleading party)

Respondent(s)

Date : 07-02-2018 This petition was called on for hearing  
today.CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR  
HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s) Mr. Gaurav Agarwal, Adv. (AC)

Mr. Krishna Kumar, AOR  
Mr. B. Vinodh Kanna, Adv.For Respondent(s) Ms. Pinky Anand, ASG  
UOI Mr. R. Bala, Adv.  
Ms. Aarti Sharma, Adv.  
Mr. G.S. Makker, AOR.  
Mr. S.S. Ray, Adv.  
Ms. Snidha Mehra, Adv.  
Ms. Saudamini Sharma, Adv.  
Mr. Hemant Arya, Adv.IRDA Mr. Dipak K. Nag, Adv.  
Mr. Ekansh Bansal, Adv.  
Mr. Parmanand Gaur, Adv.For States of Mr. Guntur Prabhakar, Adv.  
Andhra Pradesh Ms. Purna Singh, Adv.Assam Mr. Shuvodeep Roy, Adv.  
Mr. Sayooj Mohandash, Adv.Bihar Mr. Gopal Singh, Adv.  
Mr. Manish Kumar, Adv.  
Mr. Shreyas Jain, Adv.

Goa Ms. Ruchira Gupta, Adv.  
Ms. Surabhi Mehta, Adv.  
Mr. Anurag Sharma, Adv.  
Mr. Bhaskar Chhikara, Adv.

Gujarat Ms. Hemantika Wahi, Adv.  
Ms. Jesal Wahi, Adv.  
Ms. Puja Singh, Adv.  
Ms. Mamta Singh, Adv.  
Ms. Shodhika Sharma, Adv.  
Ms. Vishakha, Adv.

Haryana Ms. Monika Gosain, Adv.

J&K Mr. M. Shoeb Alam, Adv.

Jharkhand Mr. Tapesh Kumar Singh, Adv.  
Mr. Mohd. Waquas, Adv.  
Mr. Aditya Pratap Singh, Adv.

Maharashtra Ms. Swarupama Chaturvedi, Adv.  
Mr. Nishant R. Katneshwarkar, Adv.

Meghalaya Mr. Ranjan Mukherjee, Adv.  
Mr. Daniel Stone Lyngdoh, Adv.

M.P. Ms. Prachi Mishra, Adv.  
Mr. Arjun Garg, Adv.  
Mr. Chaitanya, Adv.  
Mr. Suneet Padhi, Adv.  
Ms. Pragya Garg, Adv.

Mizoram Mr. Pragyan Sharma, Adv.

Nagaland Mrs. K. Enatoli Sema, Adv.  
Mr. Edward Belho, Adv.  
Mr. Amit Kr. Singh, Adv.  
Mr. K. Luikang Michael, Adv.

Punjab Mr. Karan Bharihoke, Adv.

Rajasthan Mr. Amit Sharma, Adv.  
Mr. Sandeep Singh, Adv.  
Mr. Ankit Raj, Adv.  
Ms. Indira Bhakar, Adv.  
Ms. Ruchi Kohli, Adv.

Sikkim Ms. Aruna Mathur, Adv.  
Mr. Avneesh Arputham, Adv.  
Ms. Anuradha Arputham, Adv.  
Ms. Simran Jeet, Adv.

For M/s Arputham Aruna & Co.

Telangana	Mr. S. Udaya Kumar Sagar, Adv. Mr. Mrityunjai Singh, Adv.
Tripura	Mr. Gopal Singh, Adv. Mr. Rituraj Biswas, Adv.
West Bengal	Mr. Raja Chatterjee, Adv. Mr. Piyush Sachdev, Adv. Ms. Runa Bhuyan, Adv. Mr. Adeel Ahmed, Adv. Mr. C.K. Ganguli, AOR
For U.Ts A&N	Mr. Bhupesh Naurla, Adv. Mr. K.V. Jagdishvaran, Adv. Ms. G. Indira, AOR
Puducherry	Mr. V. G. Pragasam, Adv. Mr. S. Prabu Ramasubramanian, Adv. Mr. S. Manuraj, Adv.
Impleader	Mr. Rana Mukherjee, Sr. Adv. Ms. Jaikriti S. Jadeja, Adv. Ms. Ekta Pradhan, Adv.

UPON hearing the counsel the Court made the following

O R D E R

We have seen Report No. 13 submitted by the Committee on Road Safety. From a reading of para 2 of the Report, it is heartening to note that the number of fatalities has come down by 4558 (3%) and the number of injuries has come down by 24023 (5%) in 2017 as compared to 2016. These figures do not include the figures from Arunachal Pradesh, Manipur, Mizoram and Daman and Diu. It is quite clear that the efforts of the Committee are bearing fruit.

As far as "Consulting Services to Audit the Implementation by the States of the Directions issued by the Committee on Road Safety - Group 4 - Final Report" is concerned, it is stated that Reports have been prepared for the States of Gujarat, Haryana, Punjab and

Maharashtra and the audit has also commenced with regard to Karnataka and Rajasthan.

With regard to the directions given in the order on 06.11.2017 with regard to the following issues: (i) Punching of licences in case of any default committed by the driver of a vehicle; (ii) Procurement of fake licences and how to eliminate this; (iii) Suggestions with regard to footpaths, over-head passes and under-passes for the safety of pedestrians, the Committee is seisin of the matter and will ensure implementation of these directions.

List the matter on 23.04.2018.

I.A. NO. 18979 of 2018

The individual grievances are not subject matter of this petition.

The application is dismissed.

(MEENAKSHI KOHLI)  
COURT MASTER

(KAILASH CHANDER)  
COURT MASTER